

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 994/2020

(Arising out of impugned final judgment and order dated 10-05-2019 in CRLA No. 1767/1986 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MAHARANI & ANR.

Respondent(s)

IA No. 13546/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 13547/2020 - EXEMPTION FROM FILING O.T.)

WITH

SLP(CrI) No. 995/2020 (II)

IA No. 14476/2020 - EXEMPTION FROM FILING O.T.)

SLP(CrI) No. 996/2020 (II)

IA No. 14309/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 14312/2020 - EXEMPTION FROM FILING O.T.)

Date : 15-03-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s)

Mr. Ardhendumauli Kumar Prasad, AOR

For Respondent(s)

Mr. Sandeep Mishra, Adv.

Mr. Ashwani Kumar Dubey, AOR

Mr. Pankaj Sharma, Adv.

Mr. Manish Kumar, Adv.

Mr. Prashant Kumar Umrao, Adv.

Mr. Ashish Choubey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(DEEPAK SINGH)
COURT MASTER (SH)(VIDYA NEGI)
COURT MASTER (NSH)

